



Amol

**IN THE HIGH COURT OF JUDICATURE AT BOMBAY
ORDINARY ORIGINAL CIVIL JURISDICTION
INTERIM APPLICATION (L) NO.12194 OF 2023
WITH
INTERIM APPLICATION (L) NO.10867 OF 2023
IN
WRIT PETITION NO. 1085 OF 2023**

Nisha Pradeep Pandya alias Nisha Amit GOR & ...Petitioners
Anr
Versus
Union of India & Ors ...Respondents

**WITH
WRIT PETITION NO. 205 OF 2023**

Mohammed Javid Khan ...Petitioner
Versus
Union of India ...Respondent

**Dr Milind Sathe, Senior Advocate, i/b Sameer Sawant, in
WP/1085/2023 for the Petitioner.**
**Ms Amrin Khan, with Meenakshi Paheja i/b AM Gokhale, for the
Petitioner in WP/ 205/2023.**
Ms Shirin Merchant, for Intervenor in IAL/12194/2023
**Mr Anil C Singh, ASG, with Sandesh patil, Savita Ganoo, i/b
Anusha P Amin, for Respondent No. 1-UOI in both WPs.**
Ms Jyoti Chavan, AGP, for Respondent-State in WP/1085/2023.
Ms PH Kantharia, GP, for the Respondent-State in WP/205/2023.
**Mr Ziyad Madon, with Ooril Panchal, Danish Qureshi & Priya
Nirmal i/b Mahimtura and Company, for Respondents Nos. 4 & 5
in WP/1085/2023.**

**CORAM G.S. Patel &
Neela Gokhale, JJ.**

DATED: 16th June 2023

PC:-

1. The matter is listed for orders today. We have scheduled the matter on 7th July 2023 for final disposal. We are however, clarifying that we have not by any of our previous order stayed the adoption processes in any manner. These will continue as they were being conducted prior to the amendments to the Juvenile Justice Act and Rules that are under challenge in this Writ Petitions. We clarify that there is no question of any ongoing or fresh adoption matters being transferred to the District Magistrate until we decide the Petition. At the cost of repetition, the judicial officers of Courts in question dealing with adoption matters must continue to do so until the final disposal of the Petition on 7th July 2023. Any papers that have been transferred to the District Magistrate will have to be sent back to the Courts in question.

2. The application for intervention is to be served on the office of the learned Additional Solicitor General immediately.

3. List the matter on 7th July 2023.

(Neela Gokhale, J)

(G. S. Patel, J)